

ITEM NO.2

REGISTRAR COURT. 2

SECTION XI-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. KAVERI

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 60097/2025

JOINT COMMISSIONER (INTELLIGENCE AND ENFORCEMENT) &  
ANR.Petitioner(s)

VERSUS

M/S LAKSHMI MOBILE ACCESSORIES

Respondent(s)

Date : 28-01-2026 This petition was called on for hearing today.

For Petitioner(s) :

Mr. C. K. Sasi, AOR  
Dr. Kk Geetha, Adv.  
Ms. Meena K Poullose, Adv.

For Respondent(s) :

Mr. Ajay Aggarwal, Adv.  
Mr. Adarsh Aggarwal, Adv.  
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner is directed to file  
requisite spare copy in respect of sole respondent by 04.02.2026.

If filed, issue notice immediately and list the matter on  
19.02.2026.

If not, list the matter before the Hon'ble Judge-in-Chambers.

Signature Not Verified  
Digitally signed by  
RUPAM DHAMJA  
Date: 2026.01.29  
17:00:04 IST  
Reason: [S]

I.A. No. 332129/2025 (Application for Intervention) filed by  
Mr. Rajan Narain, learned Advocate-on-Record be processed as per  
rules.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

**MRS. KAVERI**  
**Registrar**

**AP**